

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5674
ANSWERED ON:10.05.2012
REVIEW OF CONSTITUTION
Haque Shri Sk. Saidul;Singh Shri Ganesh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Bills introduced for amendment in the Constitutions till date;
- (b) the number of Bills converted into Acts; and
- (c) the status of review of the Constitution as on date?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a): 116 Government Constitution amendment Bills, (b): 97 Constitution amendment Acts.

(c): Review of Constitution is a continuous process and various articles of the Constitution have been identified as pertaining to various Ministries/Departments of the Government. The concerned administrative Ministry/Department initiates proposals for amendment, if any, required in respect of subjects related to those articles, whenever a need for such changes is felt by the Government in view of the changing socio, economic and political situations. However, a National Commission, under the Chairpersonship of Justice Shri M.N. Venkatachaliah, former Chief Justice of India, to review the working of the Constitution was set up vide Government Resolution dated 22nd February, 2000 to examine, in the light of the experience of the past 50 years, by then, as to how best the Constitution can respond to the changing needs of efficient, smooth and effective system of governance and socio-economic development of modern India within the framework of Parliamentary democracy, and to recommend changes, if any, that are required in the provisions of the Constitution without interfering with its basic structure or features. The said Commission submitted its report to the Government on 31st March, 2002, which can be viewed at URL <http://lawmm.nic.in/ncrwc/finalreport.htm>.